

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 819/2024

IN THE MATTER OF: -

Suo Moto: News Item titled "Jabalpur Kathonda plant में कचरा जलने के बाद दूर दूर तक फैल रहे धूल के कण "appearing in Bhaskarhindi.com dated 01.07.2024

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SUBMITTED BY MPPCB: -

THROUGH COUNSEL



RAGHAV SHARMA
ADVOCATE ON RECORD
B-5/202, SAFDARJUNG ENCLAVE,
NEW DELHI - 110029
Ph: (+91) 8527066461
Email: raghav@srcolegal.in

DATE: 15.05.2026

PLACE: NEW DELHI

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 819/2024

IN THE MATTER OF: - Suo Moto Cognizance taken by the Hon'ble NGT

Suo Moto: News Item titled "Jabalpur Kathonda plant
 मेंकचराजलनेकेबाददूरदूरतकफैलरहेधुलकेकण "appearing in
 Bhaskarhindi.com dated 01.07.2024

STATUS-CUM-COMPLIANCE REPORT BY THE MADHYA PRADESH
POLLUTION CONTROL BOARD IN COMPLIANCE WITH THE ORDER
DATED 25.09.2025 PASSED BY THIS HON'BLE TRIBUNAL

That the Answering Respondent, the Madhya Pradesh Pollution Control Board (hereinafter "MPPCB" or "the Board"), being the statutory regulatory authority constituted under Section 4 of the Water (Prevention and Control of Pollution) Act, 1974, and entrusted with regulatory powers under the Air (Prevention and Control of Pollution) Act, 1981 and the rules framed under the Environment (Protection) Act, 1986, most respectfully submits as under: -

1. That the present Original Application, registered suo moto by this Hon'ble Tribunal upon a news item published in Bhaskarhindi.com dated 01.07.2024, concerns the operational, environmental and compliance aspects of the Waste-to-Energy (WtE) Plant at Kathonda, Jabalpur, and connected issues of solid waste management within the jurisdiction of the Jabalpur Municipal Corporation ("JMC"). The Hon'ble Tribunal, by its Order dated 25.09.2025, was pleased to issue the following directions in paragraph 9: -

"9. Considering the unsatisfactory situation noted above, we direct JMC and State PCB to submit fresh report at least one week before the next date of hearing on following issues:-

- i. JMC to submit report on Commissioning and operation of WTE plant in accordance with SWM rules.*

- ii. *PCB to file copy of CTO and Authorisation granted to the operator of WTE plant.*
 - iii. *JMC to disclose modus operandi to manage waste which will remain unprocessed during closure period of the plant.*
 - iv. *JMC to disclose time-bound plan to process biodegradable waste (estimated to be 300 TPD) and segregation of incinerable high calorific feed and separate management of other residues/ rejects not useful to WTE plant.*
 - v. *The JMC will disclose proper quantities of legacy waste lying at Ranital and Kathonda sites and plan for its remediation.*
 - vi. *JMC will Maintain buffer around the sites preventing degradation of environment and human health."*
2. That, in compliance of the above directions, and in continuation of the Status Report dated 04.09.2025 already filed by the Board (referred to in paragraph 5 of the Order dated 25.09.2025), the Board most respectfully submits the present updated Status-cum-Compliance Report. The Jabalpur Municipal Corporation has filed its own status report dated 26.04.2026 before this Hon'ble Tribunal. With a view to independently verify the said report and the information furnished therein, the Regional Officer, MPPCB, Jabalpur, carried out an inspection of the WtE Plant at Kathonda on 08.05.2026 in the presence of Shri Narendra Sahare, Plant Incharge.
3. That it is pertinent to mention that prior to the aforesaid inspection of 08.05.2026, the Board had also conducted a thorough inspection of the unit on 24.02.2026, pursuant to the renewal application filed by M/s Jabalpur MSW Pvt. Ltd. for Consent to Operate under Sections 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, and for Authorisations under the Solid Waste Management Rules, 2016 and the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

4. That point wise compliance status as observed during the inspection is as follows:

4.1 Para 9 (i): - JMC submit report on Commissioning and operation of WtE plant in accordance with SWM Rules, 2016.

During the inspection, Shri Narendra Sahare, Plant Incharge and representative of Kundan Green Energy, who is presently responsible for the operation and maintenance of the Waste-to-Energy (WtE) Plant, was present. As informed by him, the Jabalpur Municipal Corporation (JMC) has established a Waste-to-Energy Plant at Kathonda, Jabalpur. The plant was commissioned in the year 2016, prior to the implementation of the Solid Waste Management Rules, 2016. The plant is being operated and maintained by Jabalpur MSW Private Limited, which was previously under the Essel Group and is presently managed by the Kundan Group pursuant to the NCLT order. The facility is based on mass incineration technology and is capable of processing mixed municipal solid waste, including both wet and dry waste, together.

It was further informed that the WtE plant remained under overhaul from October 2025 to January 2026. After completion of the required overhauling and maintenance works, the plant was recommissioned in January 2026. Copy of last three months generation of electricity and other documents pertaining to the overhaul process have been enclosed herewith as **Annexure R-1**.

4.2 Para 9 (ii): PCB to file copy of CTO and Authorisation granted to the operator of WtE plant.

It is respectfully submitted that the earlier consent granted to M/s Jabalpur MSW Pvt. Ltd. was valid up to 28/02/2026. Thereafter, the applicant submitted an application for renewal on 16/02/2026 along with the prescribed fees under Section 25 of the Water (Prevention

and Control of Pollution) Act, 1974; Section 21 of the Air (Prevention and Control of Pollution) Act, 1981; and Authorization under the Solid Waste Management Rules, 2016 and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. After submission of the application, inspection of the unit was carried out by the Regional Office, Jabalpur on 24/02/2026.

Inasmuch as the unit falls within the category of "17 categories of highly polluting industries" identified by the Central Pollution Control Board, the Regional Officer, Jabalpur, carried out a fresh inspection of the unit on 24.02.2026. After such inspection, the renewal application was forwarded to the Head Office of the Board through the MPPCB XGN Portal for further necessary action. The Head Office, upon a detailed technical scrutiny including consideration of the unit's technical presentation, and only after the Board was satisfied with the demonstrated compliances and the conditions imposed, granted the renewals with the approval of the Chairman and Member Secretary within the stipulated period.

It is submitted that presently, the Consent to Operate and Authorization under the Solid Waste Management Rules, 2016 have been granted up to 28/02/2028, whereas the authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 has been granted up to 28/02/2031. The Copies of the CTO and authorization are filed herewith as Annexure R-2.

4.3 Para 9 (iii): JMC to disclose modus operandi to manage waste which will remain unprocessed during closure period of the plant.

It is respectfully submitted that, upon enquiry during inspection, the unit representative informed that during the temporary shutdown period of the plant for overhaul and maintenance of various plant

components, Jabalpur Municipal Corporation (JMC) continued collection and transportation of Municipal Solid Waste (MSW) to the site near the Waste-to-Energy (WtE) plant. It was further submitted that the entire accumulated quantity of waste, approximately 38,138 Tons generated during the said closure period, has subsequently been processed after recommissioning of the WtE plant. The copy of undertaking dated is enclosed as **Annexure R-3.**

4.4Para 9 (iv): JMC to disclose time-bound plan to process biodegradable waste (estimated to be 300 TPD) and segregation of incinerable high calorific feed and separate management of other residues/ rejects not useful to WTE plant.

It is respectfully submitted that as per the documents submitted by the JMC has operational vehicle fleet of 403 waste collection vehicles (tippers) comprising separate compartments for collecting biodegradable and non-biodegradable waste from the city. Along with this JMC has been carrying out IEC activities to ensure source segregation at the household level the photographs of IEC activities are enclosed as **Annexure R-4.**

For processing of the collected biodegradable waste, Jabalpur city has proposed 100 TPD bio-CNG plant under CITIIS 2.0 which will be established during the execution phase of the CITIIS 2.0 project the same is marked and annexed herewith as **Annexure R-5.**

As per the agreement, JMC is to provide 450 TPD (+-10%) mixed MSW to plant operator Jabalpur MSW private limited for the agreement period of 20 years (ending in the year 2036). Hence the transition from mixed waste processing to separate dry waste processing and wet waste processing will be implemented gradually.

The copy of the agreement is marked and annexed herewith as **Annexure R-6.**

4.5 It is necessary to mention that during the over hauling period, plant operator Jabalpur MSW private limited installed and commissioned pre-processing unit comprising of 2 trommels, 2 ballistic separators along with conveyor system. Above installed system ensures incinerable high calorific feed directly into the waste pit the same is marked and annexed herewith as **Annexure R7.**

4.6 That regarding management of other residues/ rejects not useful to WTE plant, the quantity generated during the period January 2026 to March 2026 the same is marked and annexed herewith as **Annexure R-8.**

4.7 Para (v): The JMC will disclose proper quantities of legacy waste lying at Ranital and Kathonda sites and plan for its remediation.



Reply (v): -

Legacy Site	Quantity (in Lakh MT)	Remark
Ranital	Phase I- 1.86 Phase II- 1.62	JMC has remediated the legacy waste.
Kathonda	3.00	Approximately 60,000 MT of RDF has been recovered, and further recovery/processing activities are presently under progress.

The relevant documents are marked and annexed herewith as **Annexure R-9**.

4.8Para (vi): JMC will Maintain buffer around the sites preventing degradation of environment and human health.

Reply (vi): -It is respectfully submitted that the Site is strategically situated on the outskirts of the Jabalpur city at Kathonda within the jurisdiction of municipal corporation Jabalpur. The residential area is approximately 500 meters away from the stack of waste to energy plant (WtE). The municipal corporation had secured land for various waste disposal facilities, including the waste-to-energy plant, where daily municipal solid waste (MSW) is processed, STP of capacity 32 MLD based on SBR Technology, C&D Waste Disposal Facility capacity 50 TPD, Common Bio Medical Waste treatment facility. Additionally, there is an animal incineration facility based on Gas. As per MSW Rules 2000, Nagar Palik Nigam Jabalpur has written letter on dated 21/07/2014 to Town & country planning (TNCP) for make a buffer zone having radius 500 meters from Waste to Energy Plant. After that then JMC maintained the necessary demarcated buffer zone around the site and has also

planned for plantation on the recovered land at Kathonda site. Copy of order is enclosed as **Annexure R-10**.

5. That it is most respectfully submitted that the present Status-cum-Compliance Report may kindly be taken on record. The Board shall continue to discharge its statutory regulatory functions, conduct further inspections as and when warranted, and place any subsequent material before this Hon'ble Tribunal as may be directed. The Board craves leave to file any additional report, affidavit or material in support of these submissions as and when so permitted/required by this Hon'ble Tribunal.

SUBMITTED BY MPPCB: -

THROUGH COUNSEL

**RAGHAV SHARMA
ADVOCATE ON RECORD
B-5/202, SAFDARJUNG ENCLAVE,
NEW DELHI - 110029
Ph: (+91) 8527066461
Email: raghav@srcolegal.in**

DATE: 15.05.2026
PLACE: NEW DELHI

Electricity Export Invoice (WTE) January 2026

H-35/3, Connaught Place, New Delhi - 110001
 www.kundangreenenergy.com
 +91 11-6909-6666
 info@kundangreenenergy.com / cs@kundangroup.com

Bill for the period from 01.01.2026 to 31.01.2026					
INVOICE					
Invoice no:- JMPL/2025-26/10	Date of Submission		02.02.2026		
Customer name: The G.M. (Commercial)					
MP Power Management Co. Ltd.					
MPSEB Jabalpur (M.P.)					
GST NO.	23AADCE2756M2Z1	PAN	AADCE2756M		
Opening Reading	315738.65MWH	Dated:31.12.2025	Agreement No.	05-01/1388	
Closing Reading	319720.20MWH	Dated:31.01.2026	Meter No.	XC579518	
Net export KWH	3981550 KWH	Feeder:	132 KV Madhotal		
MF	1000	Supply Voltage:	132 KV		
Meter no. XC579518					
S.no.	Particulars	Difference in KWH	Exported Power in KWH	Rate/Unit	Bill Amount
1	fixed Tariff @ of 6.39 /Unit	3981550 KWH	3981550	6.39	25442104.50
Total bill amount					25442104.50
Amount in words: Rs.Two Crore Fifty-Four Lakh Forty-Two Thousand One Hundred Four Rupees and Fifty Paise Only.					

Terms & Conditions:-

- 1) The bill has been prepared as per the PPA no.05-01/1388 read with tariff order date 01.10.2013 of MPERC, PPA issued by Chief General Manager (CommL) MPPMCL, Jabalpur.
- 2) The rate applicable for supply of power is Rs.6.39/KWH as per the condition no.8 indicated in the MPPMCL.
- 3) The reactive energy charges shall be paid after receipt of its accounting vide.SLDC/MPPMCL meter reading and hence not been deducted however if desired it may be directly deducted from bill after intimation to us.
- 4) In case of delay beyond the 30 days of payment period ,the procurer will pay delayed payment surcharge @2% P.A. and payment within 15 days from the date of submission of bill by the seller an incentive of 1 % of the bill amount shall be allowed by the seller , as per the clause no. 8.6.3 of the PPA.

Copy of joint meter reading is enclosed .Submitted for necessary action and onward transmission to MPPMCL.

Please acknowledge the receipt of the bill.

For: Jabalpur MSW Pvt Ltd.



Authorized Signatory

Jabalpur MSW Private Limited

Project Site : Khasara No 375, 376 & 379, Village : Kathonda, District : Jabalpur, Police Station : Marhotal Post Office : Vijay Nagar PIN : 482002
 CIN: U90001DL2013PT C247509

H-35/3, Connaught Place, New Delhi - 110001
 www.kundangreenenergy.com
 +91 11-6909-6666
 info@kundangreenenergy.com / cs@kundangroup.com

Bill for the period from 01.02.2026 to 28.02.2026					
INVOICE					
Invoice no:- JMPL/2025-26/11		Date of Submission		02.03.2026	
Customer name: The C.G.M. (Commercial)					
MP Power Management Co. Ltd.					
MPSEB Jabalpur (M.P.)					
GST NO. 23AADCE2756M2ZI		PAN		AADCE2756M	
Opening Reading	319720.20MWH	Dated:31.01.2026	Agreement No.	05-01/1388	
Closing Reading	326199.50MWH	Dated:28.02.2026	Meter No.	XC579518	
Net export KWH	6479300 KWH	Feeder:	132 KV Madhotal		
MF	1000		Supply Voltage:	132 KV	
Meter no. XC579518					
S.no.	Particulars	Difference in KWH	Exported Power in KWH	Rate/Unit	Bill Amount
1	fixed Tariff @ of 6.39 /Unit	6479300 KWH	6479300	6.39	41402727.00
Total bill amount					41402727.00
Amount in words: Rs.Four Crore Fourteen Lakh Two Thousand Seven Hundred Twenty-Seven Only.					

Terms & Conditions:-

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- Please acknowledge the receipt of the bill.

For: Jabalpur MSW Pvt.Ltd.

Authorized Signatory



Jabalpur MSW Private Limited

Project Site : Khasara No 375, 376 & 379, Village : Kathonda, District : Jabalpur,Police Station , Marhotal Post Office : Vjay Nagar PIN : 482002
 CIN U90001DL2013PTC247509

H-35/3, Connaught Place, New Delhi - 110001
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Bill for the period from 01.03.2026 to 31.03.2026					
INVOICE					
Invoice no:- JMPL/2025-26/12			Date of Submission		01.04.2026
Customer name: The C.G.M. (Commercial)					
MP Power Management Co. Ltd.					
MPSEB Jabalpur (M.P.)					
GST NO. 23AADCE2756M2Z1			PAN		AADCE2756M
Opening Reading	326199.50MWH	Dated:28.02.2026	Agreement No.	05-01/1388	
Closing Reading	331740.35MWH	Dated:31.03.2026	Meter No.	XC579518	
Net export KWH	5540850 KWH	Feeder:	132 KV Madhotal		
MF	1000		Supply Voltage:	132 KV	
Meter no. XC579518					
S.no.	Particulars	Difference in KWH	Exported Power in KWH	Rate/Unit	Bill Amount
1	fixed Tariff @ of 6.39 /Unit	5540850 KWH	5540850	6.39	35406031.50
Total bill amount					35406031.50
Amount in words: Rs. Three Crore Fifty-Four Lakh Six Thousand Thirty One Rupees & Fifty Paise Only.					

Terms & Conditions:-

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- 2)The rate applicable for supply of power is Rs.6.39/KWH as per the condition no.8 indicated in the MPPMCL.
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Please acknowledge the receipt of the bill.

For: Jabalpur MSW Pvt. Ltd.

Authorized Signatory

Jabalpur MSW Private Limited

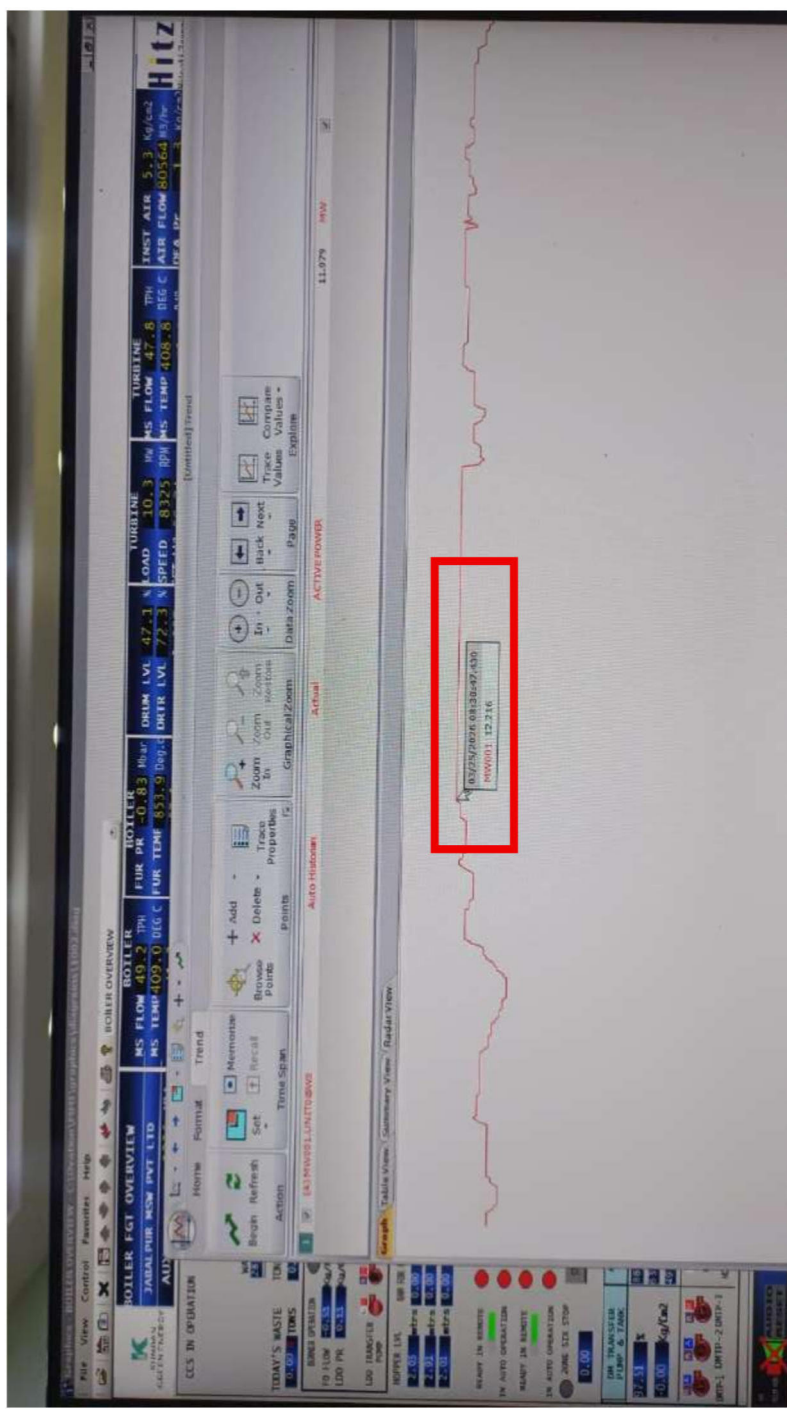
Project Site : Khasara No 375, 376 & 379, Village : Kathonda, District : Jabalpur,Police Station , Marhotal Post Office : Vijay Nagar PIN : 482002
 CIN: U90001IN 2013PT C247509



कठौंदा प्लांट से फिर शुरू हुआ बिजली उत्पादन

मेन्टेनेन्स के लिए बंद किया गया था, पूजन के बाद प्लांट का शुभारंभ कार्यालय संवाददाता, जबलपुर। अंततः 84 दिन बाद मंगलवार को कठौंदा स्थित वेस्ट-टू-एनर्जी प्लांट से बिजली उत्पादन शुरू कर दिया गया। प्लांट को 13 अक्टूबर को मेन्टेनेन्स के लिए बंद किया गया था फिर से प्लांट शुरू होने से आसपास के लोगों ने राहत की सास ली है। यहां पर बड़े पैमाने पर कचरा एकांकित होने से दुर्गंध फैल रही थी। महापौर जगत बहादुर सिंह अन्नू, निगमाध्यक्ष रिकुंज बिज और निगमायुक्त रामप्रकाश अहिरवार ने विधिवत पूजन कर प्लांट का

शुभारंभ किया। महापौर ने बताया कि प्लांट के मेन्टेनेन्स में 30 करोड़ रुपए खर्च किए गए हैं। इससे प्लांट की कार्यक्षमता में 20 वर्ष की वृद्धि हुई है। उन्होंने बताया कि प्लांट से प्रतिमाह 4 करोड़ रुपए की बिजली पैदा होगी। प्लांट शुरू होने से शहर को कचरे से मुक्ति मिलेगी। शुभारंभ अवसर पर एमआइसी सदस्य डॉ. सुभाष तिवारी, विवेकराम सोनकर, अंशुल राघवेंद्र यादव, रजनी कैलाश साहू, अंकिता बर्मन और अभिनव मिश्रा मौजूद थे। पी-2



Forwarding & Undertaking Letter from Industry

Annexure R-2
284

Application for consent for establishing / operation the industrial plant / plants under Section 21 of the Air (prevention & Control of Pollution) Act, 1981

Important This Document or its copy does "NOT" serve as a Supporting Document Proof of Industry's Submission of an
Note : Application for a NOC / Consent. This Letter does "NOT" ensure that the Application FEES has been paid.

Application Purpose : CCA Renewal

From : **Jabalpur MSW Pvt. Ltd., Category: / LARGE**
PLOT NO:Kh.No. 375, 376 & 379, P. H. No. 23, -, village - kathonda, tehsil
& district - jabalpur , Jabalpur - 482002
Contact Person: Kshitij Saxena, Mob:7987408966, Ph:7987408966
DIST: Jabalpur, TAL: Jabalpur, SIDC: Not In SIDC

Print Date: 22/02/2026

PCB-ID : 28396
INWARD : 1421737
Dt:16/02/2026

Regd. office : -

To,
The Member Secretary,
M.P. Pollution Control Board
E-5, Arera Colony
Paryavaran Parisar, Bhopal - 16 MP

Scrutinized By: DEVENDRA K.JAIN,E.E.(1421)

I / We here by Submitting application for CCA ,Inward No : 1421737 ,Date : 16/02/2026 for COW(CCA-Renewal).

Applying For : A,W,H,S Validity : 2 Years Grant By : CHR

Air Sector :0 Water Consumption : klpd

Haz Sector : 0 No of Plants : 1 Incenerator : 0

<u>Investment</u>	<u>Air</u>	<u>Water</u>	<u>Hazardous</u>
199.50 Crs			+30000
898000 Rs	0 Years	0 Years	0 Years

Payable Fees : Air : 0, Water : 0, Haz : 0

Paid Amount : 928000, DD No : pay_SHbftvgtqtSoPf, Dt: 2/19/2026, at net , order_SHbclUKLeFUxST

Query / Reply:

	I / We have Uploaded the following PDFs	Date	# Files	Size(kb)	#Page
282	14				
1	VP - Investment Proofs	16/02/26	1	12030	68
2	PV2 - Point wise Compliance of previous consent	16/02/26	1	8586	30
3	PHG - Photographs (Consent compliance etc)	23/05/25	0	12946	59
4	TF1 - Treatability / Feasibility / Performance Study Report of Pollution Control Plants	23/05/25	1	2423	20
5	ENV - Environment Statement (Form-V)	09/04/25	0	461	0
6	PRJ - Project Report (Including Investment Details)	09/04/25	1	5582	40
7	GWA - Certificate-Central Ground Water Authority	03/04/24	1	4454	16
8	ANN - Annual Return : Form 4	04/03/24	1	1105	0
9	PV1 - Compliances report for Reconsideration of Rejected-CCA	04/03/24	1	2798	14
10	C&A - Previous Consent Orders / Hazardous Waste Authorisation / Bio Medical Waste Authorisation	04/03/24	0	3025	23
11	WGR - Analysis Report of Characterization of Waste Generated	04/03/24	1	5653	22
12	TNC - TNCP Permission / Industry Department	04/03/24	1	1508	4
13	RER - RERA Certificate	04/03/24	1	4786	3
14	MF1 - Details of Mfg Processes/Production/Activity	04/03/24	1	3303	14
15	MEM - Membership Certificate of CETP / CTSDf (if any)	04/03/24	1	4602	6
16	FIR - Fire NOC	04/03/24	1	4670	13
17	EME - On site emergency	04/03/24	1	5097	29
18	CEC - Copy of Environmental Clearance(if any)	04/03/24	1	199	3
19	BTR - Authorisation letter of the company	04/03/24	1	3798	10
20	AWM - Air/Water Monitoring Report	04/03/24	1	3569	27
21	ASO - Article of Association / Partnership Deed / Proprietary Document	04/03/24	1	3697	17
22	ET1 - STP / ETP Design and Drawing Details	05/07/23	1	2422	47
23	AP1 - Air Pollution Control Arrangements / Equipment Drawing and Design Details	24/05/23	1	3850	68
24	CER - Compliances for Reconsideration of Rejected-NOC	31/03/18	1	158	0
25	ACC - Form V under HW Rules (Accident cases)	31/03/18	1	110	0

I, the applicant declare that I have submitted full and complete documents and information in conformity to the applicable acts / rules. I am aware that, any delay / rejection in the processing of application on account of incorrect / incomplete information shall be mine responsibility.



(Mr. Rajesh Singh Parihar A.G.M.)

Note: I am hereby enclosing Form-I(AIR),Form-D(WATER),Form-1(HAZARDOUS) along with my application.

Please Attach Copy of NEFT/RTGS Challan with this Letter if you are paying through NEFT/RTGS.



Consent Order

BLUE-LARGE

CCA-Renewal

PCB ID: 28396

Outward No:129700,16/03/2026

Consent No:A WHS-64040

To,

The Occupier,

M/s. Jabalpur MSW Pvt. Ltd.,

Kh. No. 375, 376 & 379, P. H. No. 23, Village - Kathonda, Tehsil & District – Jabalpur (M.P) – 482002.



Subject: Grant of renewal of Consent under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, Authorization under Hazardous and other Waste (Management & Transboundary movement) Rules, 2016 and Authorization under Solid Waste Management Rules, 2016.

Ref: Your renewal of Consent & Authorization (H&S) Application Receipt No. 1421737 Dt. 22/02/2026.

With reference to your above application for renewal of consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to **28/02/2028**, Authorization under Hazardous and other Waste (Management & Transboundary movement) Rules, 2016 up to **28/02/2031** and Authorization under Solid Waste Management Rules, 2016 up to **28/02/2028** subject to the fulfillment of the terms & conditions, enclosed with this letter.

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: Kh. No. 375, 376 & 379, P. H. No. 23, Village - Kathonda, Tehsil & District – Jabalpur (M.P) – 482002.

b. The capital investment in Crs: Rs. 199.50

c. Facility & Capacity:

Facility	Capacity per Day
Power plant (11.5 MW at MSW based)	11.50 MWH
Processing & disposal of MSW	600 TPD

Note:-

- For any change in above SWPTDF shall obtain fresh consent from the board.
- The PP shall ensure compliance with all provisions of the Solid Waste Management Rules, 2026, which will come into force with effect from 1st April 2026, as notified by the Ministry of Environment, Forest & Climate Change (MoEF&CC), New Delhi, vide Notification No. S.O. 388(E) dated 27th January 2026.
- The PP shall ensure that only segregated waste is received from the local bodies and that only wet waste is utilized for processing.
- PP shall dispose off Bottom Ash and Fly Ash in low-lying area / abandoned mine and obtain permission from competent authority.
- Non recyclable waste having calorific value of 1500 K/cal/kg or more shall not be disposed of on landfills and shall only be utilized for generating energy either or through refuse derived fuel or by giving away as feed stock for preparing refuse derived fuel.
- High calorific wastes shall be used for co-processing in cement or thermal power plants.
- PP shall obtain and maintain a valid EPR registration under PWM rules, 2016 from CPCB portal.
- The operator of every waste processing facility (WtE) shall register with the local body through the centralized online portal.

The Validity of the consent & authorization (A, W & S) is up to **28/02/2028**, and Authorization (H) **28/02/2031** and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent & Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act, 1974.
- * Conditions under Air Act, 1981.
- * Conditions under HOWM Rules, 2016
- * Conditions under SWM Rules, 2016.
- * General conditions



Signature Not Verified
Digitally Signed by: A. A
Mishra, Member Secretary
Date: 16/03/2026 10:05:34 AM

By the order of Chairman, MPCCB

ACHYUT ANAND MISHRA
Member Secretary

(Organic Authentication on AADHAR from UIDAI Server)
TPAV # D14R6PY8S8

284 **CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-**

16

1. The daily quantity of trade effluent of the unit shall not exceed **16 KLD**, and the daily quantity of sewage of the unit shall not exceed **8 KLD**.

2. Trade Effluent Treatment:- The applicant shall operate and maintain effluent treatment system properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall O&M Sewage Treatment System properly to achieve following standards-

pH	Between	5.5 – 9.0	The Project Proponent shall comply with the standards notified vide G.S.R. 1265(E) under sections 6 and 25 of the Environment (Protection) Act, 1986 by the Ministry of Environment, Forest and Climate Change New Delhi dated 13th October, 2017 as per NGT directions/Guidelines issued from time to time.
Suspended Solids	Not exceed	100 mg/l.	
BOD ₃ Days 27 °C	Not exceed	30 mg/l.	
COD	Not exceed	250 mg/l.	
Oil and grease	Not exceed	10 mg/l.	
fecal coliform	Not exceed	1000 MPN/100 ml	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of SWPTDF premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for cooling, process & domestic purposes and data shall be updated online through XGN regularly.

Sr	Water Code (Qty in KLPD)	WC :250	WWG : 24	Water Source	Remarks
1	Boiler Feed	38	16	Borewell	Valid permission for use of ground water shall be maintained from competent authority.
2	Cooling Water	108	0.0	Borewell	
3	Domestic Purpose	20	8	Borewell	
4	Others	84	0.0	Borewell	

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board.

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent.

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge. ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

10. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when

11. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. The SWPTDF management shall submit the information online through XGN in reference to compliance of consent conditions.

18. In case of any discharge found outside of unit premises the unit may be liable to pay environmental compensation as per NGT orders O.A. no 593/2017dated 22.02.2021 and the SWPTDF management shall be punishable or court case may be filed by the Board under provisions of the Water (Prevention & Control of Pollution) Act, 1974.

19. The SWPTDF management shall obtain PLI policy under provisions of PLI Act, 1991; if applicable.

20. The landfill shall be maintain & operated with 1.5 mm thick HDPE geo membrane liner, drainage media, leachate collection system as per the guidelines of CPCB/ MoEF&CC.

21. The facility shall made necessary arrangements for monitoring and compliance of standards for composting, treatment of leachate as mentioned in part - A & B of Schedule -II of Solid Waste Management Rules, 2016.

22. No fresh Municipal solid waste shall be dumped as un processed.

23. The operator shall strictly follow the provisions of the Schedule I of the SWM Rules, specifically pertaining to "Criteria for Specifications for land filling operations and closure on completion of land filling" , "Criteria for pollution Prevention", Criteria for Water Quality & Air Quality Monitoring", Criteria for Post care of Landfill site", Closure and rehabilitation of old dumps" etc

286 **CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-**

1. The applicant shall operate and maintain air pollution control system to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	PM, HCl, SO ₂ , HF, NO _x (mg/Nm ³), Total dioxins and furans
Boiler - (11.5 MWH (MSW Power)	56 TPH	50	SOLID Waste – 20TPH	Bag Filter, E.S.P, Dry Scrubbing	50, 50, 200, 4, 400, 0.1 ng TEQ/Nm ³ Other norms as per notification.
D.G. Sets	1450 KVA	30	High Speed Diesel	acoustic enclosure, Green Belt, Muffler	As per MoEF & CC & CPCB Guidelines

2. The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³

3. The SWPTDF management shall take adequate measures for control of noise level generated from SWPTDF activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The SWPTDF management shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The SWPTDF management shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The SWPTDF management shall ensure all necessary arrangements for control of odour nuisance from the SWPTDF activities or process within premises.

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. The SWPTDF management shall take effective steps for extensive tree plantation preferably the local tree species within or around the unit premises for general improvement of environmental conditions.

10. The SWPTDF management shall write name of the unit on stack with heat resistant paint.

11. The SWPTDF management shall install Pneumatic Ash Handling System with Silo and proper Air Pollution Control Devices to ensure effective handling of Fly Ash and Bottom Ash without causing any air pollution.

12. The SWPTDF management shall install Online Continuous Emission Monitoring System (OCEMS) for particulate matter **PM, HCl, SO₂, HF, NO_x, Total dioxins and furans** etc. with boiler stack with remote calibration facility and connect the same with ESC, MPPCB Bhopal and CPCB for remote surveillance.

13. In case of emission found exceeding prescribed standards, the unit may be liable to pay environmental compensation as per NGT orders O.A. no 593/2017 dated 22.02.2021 and The SWPTDF management shall be punishable or court case may be filed by the Board under provisions of the Air (Prevention & Control of Pollution) Act, 1981.

14. The SWPTDF management shall obtain PLI policy under provisions of PLI Act, 1991; if applicable.

[See rule 6 (2)]

FORM-2

FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. Number of authorisation and date of issue :
2. Reference of application (No. and date) : **COW-1421737 Dt. 22/02/2026**
3. The Occupier of **M/s. Jabalpur MSW Pvt. Ltd.**, is hereby granted an authorisation for generation, collection, storage, transport & disposal or any other use of hazardous wastes on the institute premises situated at **Kh. No. 375, 376 & 379, P. H. No. 23, Village - Kathonda, Tehsil & District – Jabalpur (M.P) – 482002.**
4. In case, The Hazardous Waste generation is more than the Authorized Quantity in any of the category of the Hazardous Waste, the Industry is allowed to dispose of the excess quantity of Hazardous Waste as per the authorized mode of disposal. The prior permission is not required in such cases, however the intimation shall be given to the MPPCB.

Details of Authorisation

Category of Hazardous Waste as per the Schedules I of these rules	Authorised mode of disposal	Quantity (ton/annum)
Used or Spent Oil(5.1)	Disposed through MPPCB authorized recyclers/Pre-Processors	0.500 MT

5. The waste specified under hazardous waste stream as mentioned above shall be stored as per MoEF and CPCB guidelines issued time to time and disposed off as indicated in above table as Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016.
6. The authorization shall be valid for a period of **28/02/2031**.
7. The industry shall take all the steps wherever required, for reduction of the waste generated or for recycling or reuse.
8. The Institute management shall display the information on hazardous waste generated on notice board of size 6' x 4' (in Hindi & English) outside the unit main gate along with quantity and nature of hazardous chemicals being handled in the plant, including wastewater, air emission and hazardous wastes.
9. The authorization is subject to the terms & conditions as given below and to such conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986. Violation of any of the conditions shall be liable for legal action as per provisions under Environment (Protection) Act, 1986.

Terms and Condition Of Authorisation:-

1. The authorization shall comply with the provision of Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the M.P. Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the M.P. Pollution Control Board.
4. Any unauthorized change in personnel, equipments as working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.
5. The authorized officer should inform the name, address and telephone/mobile number of the nodal officer responsible for hazardous wastes management.
6. An application for the renewal of an authorization shall be made as laid down under the Hazardous and other Waste (Management & Transboundary movement) Rule, 2016
7. Any other conditions for compliance shall be bound on authorized officer as per the Guidelines issued by the MoEF or CPCB.
- 8. If the institute comes in such a category where insurance under Public Liability Insurance Act is necessary, the industry shall obtain PLI policy and keep it valid at all times and shall comply with provisions and submit a copy of the policy to the Board.**
9. The information regarding quantity of hazardous wastes generated and its analysis report should be sent to the Board once in a year.
10. The authorized officer shall keep records of analysis of wastes or other relevant findings for at least three years from the date of dispatch of the waste for treatment, storage or disposal.
11. The utilization of hazardous waste as a supplementary resource or for energy recovery or after processing shall be carried out by the units only after obtaining approval from the Central Pollution Control Board.
12. The occupier generating the hazardous wastes, specified in Schedule-IV may sell it only to the recycler having a valid registration from the Central Pollution Control Board/State Pollution Control Board for recycling or recovery.
13. The occupier shall be responsible for safe and environmentally sound handling of hazardous wastes generated in his establishment.

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288 14. The hazardous wastes generated in the establishment of an occupier shall be sent or sold to a recycler or re-processor or re-user registered or authorized under these rules or shall be disposed off in an authorized disposal facility.

15. The occupier shall take all adequate steps while handling hazardous wastes to contain contaminants and prevent accidents and limit their consequences on human beings and the environment and provide persons working on the site with the training, equipment and the information necessary to ensure their safety.

16. In case of transport of hazardous wastes for final disposal to a facility for treatment, storage and disposal existing in a State other than the State where the hazardous waste is generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States.

17. The authorized person shall submit Environmental statement of the financial year ending on 31st March in Form-5 of Environmental (Protection) Rules 1986 to Board on or before 30th of September of every year.

18. The wastes must be given thermal/biological/physico-chemical treatment. The wastes, should be completely dewatered, detoxified, properly conditioned and if possible recovery be made before their disposal.

19. "Hazardous Waste storage site" & Danger sign board shall be provided with all safety devices at the storage site if applicable.

20. As per Rule 6(1) in case the holder of the authorization fails to comply with any of the conditions of the authorization or with any provisions of the E (P) Act or the Rules, Board shall cancel or suspend the authorization issued under rule – 7 (1) for such period as it considers necessary in the public interest.

21. Board upon suspension or cancellation of the authorization may give directions to the person as per Rule 7(2) whose authorization has been suspended or cancelled for the safe storage of the hazardous waste, and such person shall comply with such directions.

Forms & Returns

22. (i) The authorized person as per rule 6(5) & 20(1&2) shall maintain record of Hazardous Waste handled by him in Form-3 and submit to M.P. Pollution Control Board an annual return containing the details specified in Form-4 on or before 30th of June following to the financial years to which the return relates.

(ii) In case of transportation of Hazardous Wastes the occupier shall provide the transporter with the relevant information as per Rules, 18(2) in Form-9 regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall mark the hazardous wastes containers as per Form-8.

(iii) The manifest related to transportation of hazardous waste as per Rule 19(2) shall be forwarded to M.P. Pollution Control Board in Form-10 before the occupier hands over the hazardous wastes to the transporter.

(iv) Where an accident occurs at the facility or on a hazardous waste site or during transportation of the hazardous waste, the occupier or operator of the facility or the transporter, as the case may be shall report immediately to the M.P. Pollution Control Board about the accident in Form-11 as per Rule 22.

Storage & Disposal of Hazardous wastes

23. The occupier, recyclers, re-processors, re-users, and operators of facilities may store the hazardous wastes for a period not exceeding ninety days and shall maintain a record of sale, transfer, storage, recycling and reprocessing of such wastes and make these records available for inspection.

Packing, Labeling & Transportation of Hazardous wastes

24. (i) The occupier or operator of the Treatment, Storage and Disposal Facility or recycler shall ensure that the hazardous waste are packaged and labeled, based on the composition in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board vide - October 2004 & conditions issues from time to time.

(ii) The labeling and packaging shall be easily visible and be able to withstand physical conditions and climate factors.

(iii) The transport of the hazardous wastes shall be in accordance with the provision of these rules and the rules made by the Central Govt. under the Motor Vehicle Act 1988 and other guidelines issued from time to time in this regard.

(iv) In case of transportation of hazardous wastes through a State other than the State of origin or destination, the occupier shall intimate the concerned State Pollution Control Board before he hands over the hazardous wastes to the transporter. (v) The occupier shall provide the transporter with six copies of the manifest as per the colour codes as per rule 19(1).

(vi) The occupier shall forward copy 1 (white) to the State Pollution Control Board and in case the hazardous wastes is likely to be transported through any transit State, the occupier shall prepare an additional copy each for intimation to such State and forward the same to the concerned SPCB before he hands over the hazardous wastes to the transporter.

(vii) No transporter shall accept hazardous wastes from an occupier for transport unless copies 3 to 6 of the manifest accompany it.

(viii) The transporter shall submit copies 3 to 6 of the manifest duly signed with date to the operator of the facility along with the waste consignment.

25. (i) The occupier, importer, transporter and operator of the facility shall be liable for all damages caused to the environment or third party due to improper handling of the hazardous wastes or disposal of hazardous waste.

(ii) The occupier and the operator of the facility shall be liable to pay financial penalties as levied for any violation of the provisions under the Hazardous and other Wastes (Management, and Transboundary Movement) Rules, 2016.

26. The institute management shall provide covered storage space of adequate capacity for storage for Hazardous Wastes.

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Form-II

[See rule 16 (1) (e)]

Format for issue of authorization

1. Reference: Application No. COW-1421737 Dt. 22/02/2026,

2. To,

The Occupier,
M/s. Jabalpur MSW Pvt. Ltd.,
Kh. No. 375, 376 & 379, P. H. No. 23, Village - Kathonda,
Tehsil & District – Jabalpur (M.P) – 482002.

3. The M.P. Pollution Control Board after examining the proposal hereby renewed the authorization of **M/s. Jabalpur MSW Pvt. Ltd.**, to operate Power Plant (11.5 MW at MSW based) and Processing & disposal of MSW at **Khasra No. 375, 376 & 379, P. H. No. 23, Village – Kathonda, Tehsil & District – Jabalpur (M.P) – 482002.**

The authorisation is hereby granted to operate the facility for processing, recycling, treatment and disposal of solid waste.

The authorization is subject to the terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedules I and II under these rules.

The M.P. Pollution Control Board may, at any time, revoke any of the conditions applicable under the authorization and shall communicate the same in writing.

Any violation of the provision of the Solid Waste Management Rules, 2016 will attract the penal provision of the Environment (Protection) Act, 1986 (29 of 1986).

4. Authorization shall be valid for a period of one year i.e. from **01/03/2026 to 28/02/2028.**

5. Authorization For : Processing & Disposal of MSW @ 600 Tones Per Day & Power Plant (11.5 MW at MSW based).

The authorization is subject to the other terms and conditions stated below and such conditions as may be otherwise specified in these rules and the standards laid down in Schedule I & II under these rules:

1. The operator of the Solid Waste Processing and recycling facility shall comply with the provisions of the Solid Waste Management Rules, 2016.
2. The Solid Waste Processing, Treatment and Disposal facility (SWPTDF) shall comply with the Specification for Sanitary Landfills mentioned in Schedule-I of Solid Waste Management Rules, 2016 pertaining to old deposited waste and sanitary land filling of existing waste if any, i.e. to comply various criteria for, Development of facilities at the sanitary landfill, Specification for land filling operations and closure on completion of land filling, Pollution prevention, Water Quality monitoring, Ambient Air Quality monitoring, plantation at the landfill site and Post care of land fill site.
3. The SWPTDF shall comply with the standards of Processing & Treatment of Solid Waste as given in Schedule II of the Solid Waste management Rules, 2016 i.e. to comply the Standards for composting, treatment of leachates as per the given standards.
4. The SWPTDF ensure the safe collection, segregation, storage, transportation, processing and disposal of MSW with all safety to avoid any environmental/ health problems in surrounding area due to activities of facility. Efforts shall be made to ensure complete treatment of waste received at SWPTDF.
5. In order to prevent pollution problems from SLF operations, the following provisions shall be made namely:
 - a) The storm water drain shall be designed and constructed in such a way that the surface runoff water is diverted from the land filling site and leachates from solid waste locations do not get mixed with the surface runoff water. Provisions for diversion of storm water discharge drains shall be made to minimize leachate generation and prevent pollution of surface water and also for avoiding flooding and creation of marshy conditions.
 - b) Non-permeable lining system at the base and walls of waste disposal area. For landfill receiving residues of waste processing facilities or mixed waste or waste having contamination of hazardous materials (such as aerosols, bleaches, polishes, batteries, waste oils, paint products and pesticides) shall have liner of composite barrier of 1.5 mm thick high density polyethylene (HDPE) geo –membrane or geo-synthetic liners or equivalent, overlying 90 cm of soil (clay or amended soil) having permeability coefficient not greater than 1×10^{-7} cm/sec. The highest level of water table shall be at least two meter below the base of clay or amended soil barrier layer provided at the bottom of landfills.
 - c) Provisions for management of leachates including its collection and treatment shall be made. The treated leachate shall be recycled or utilized as permitted, otherwise shall be released into the sewerage line, after meeting the standards specified in Schedule II. In no case, leachate shall be released into open environment.
 - d) Arrangement shall be made to prevent leachate run-off from SLF area entering any drain, stream, river, lake or pond. In case of mixing of runoff water with leachate or solid waste, the entire mixed water shall be treated by the SWPTDF management.
6. The SWPTDF shall comply with the provisions of Rule 25 of SWM Rules, regarding immediate reporting of accidents at solid waste processing or treatment or disposal facility or landfill site to the local body and MPPCB in Form –VI and the local body shall review and issue instructions if any, to the incharge of facility.
7. The SWPTDF shall comply with the provisions of Rule 24 for submission of annual report in Form-III to the local body as well as MPPCB every year on or before 30th day of April every year. The local bodies of the cluster shall also submit their annual report before 30th June every year in Form – IV to M.P. Pollution Control Board as per provision of rule 24(2).

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8. The management of SWPTDF shall take all necessary steps to strictly comply with the duties mentioned in Rule 19 regarding setting up of solid waste processing and treatment facility in accordance to the technical guidelines issued by CPCB in this regard from time to time and the manual on Solid Waste Management prepared by the Ministry of Urban Development.
9. The Operator of the facility shall ensure safe and environmentally sound operations of the solid waste processing and treatment facilities as per the above guidelines/manual.
10. The Ambient Air Quality at the land fill site and the vicinity shall be regularly monitored and shall meet the Standards prescribed in air consent issued under Air (Prevention & Control of Pollution) Act, 1981.
11. The SWPTDF shall take all preventive and other control measures to avoid odour nuisance for general public in surrounding areas during management of the MSW.
12. The ground water quality within 50 meter of periphery of landfill site shall be periodically monitored to ensure that the ground water is not contaminated beyond acceptable limit. Such monitoring shall be carried out to cover different seasons in a year that is summer, monsoon and post monsoon period.
13. The SWPTDF shall constitute an Environmental Management Cell headed by the Senior Executive to keep the record and carry out the works related compliance of provisions of the SWM Rules, Preferably the work should be supervised by a qualified and experienced Environmental Engineer who is qualified to understand the technicality of the subject.
14. Afforestation, road side plantation, plantations on suitable vacant land, plantation on barren land shall be carried out for generation improvement of the environmental and a buffer zone of suitable width shall be developed in consultation with Local body and SPCB as per site conditions.
15. The SWPTDF shall carry out public awareness programs throughout the year under intimation to MPPCB amongst the citizens in vicinity for proper management of Solid Waste.
16. The facility operator or any stake holder ULB who violates or fails to comply with the provisions of Solid Waste Management Rules - 2016 shall be liable for penal action in accordance with Section – 15 of the Environment (Protection) Act, 1986 shall also be liable to pay environmental compensation in terms of Sections 15 & 17 of the National Green Tribunal Act, 2010.
17. The management of SWPTDF shall comply all the conditions stipulated in consent and Authorization issued under Water Act 1974, Air Act 1981 and HOWM Rules 2016.
18. The management of SWPTDF shall install, operate & maintain Outdoor HD Industrial grade IP(Internet Protocol) Cameras with pan-Tilt- Zoom(PTZ) feature, minimum focal length 30X with night vision facility and temper proof mechanism at suitable locations to display all activities of processing facility, emission sources and effluent discharge point and connect the same with Environment Surveillance Centre, MP Pollution control board Bhopal for remote surveillance.
19. The operator of the facility shall be responsible for the safe and environmentally sound operations of the facility (SWPTDF) as per the guidelines issued by CPCB from time to time and the manual on Municipal Solid Waste Management published by the Ministry of Urban Development and updated from time to time.
20. The Board reserves the rights to amend/cancel any of the terms and conditions and or revoke the consent & authorization as and when deemed necessary.
21. Municipal solid waste shall not be burnt at disposal site or en-route .during transportation.
22. The waste needs to be dumped by earmarking the cells in the dumpsite instead of indiscriminate dumping and the older cells need to be covered as per guidelines of CPCB/Manual of urban development department to prevent burning.
23. Options should be explored to separate the inert material from the older digested zones on the landfill (which may have been degraded to a large extent by now) and then use the separated inert material/soil for covering of the cells/fresh material. It will make space for the fresh incoming waste also.
24. All the construction agencies like PWD, NHAI, DMRC, MCD etc. may be contacted for utilizing the inert material from the dumpsite in their construction as filters etc.
25. Standard operating plan including Fire Prevention Plan should be framed to avoid instances of fire at site. Fire tenders may be permanently stationed at landfill site.
26. Safety and health issues of the people at landfill site must be properly monitored and all safety equipment and PPEs shall be made available.
27. A public address system should be provided at landfill site to make announcement to prevent illegal/ unauthorized entry to the landfill site.
28. Facility shall ensure to segregate inert, C&D Waste, E-Waste, Bio Medical Waste, Hazardous Waste if any at source/ collection point and transported/ disposed off in accordance with the relevant rules notified by Govt. of India.
29. Operator of the facility shall display on their websites the data in relation to the functioning of the plant and its adherence to the prescribed parameters. This data shall be placed in the public domain and any person would be entitled to approach the authority, if the plant is not operating as per specified parameters.
30. The RDF, Plastic Granules and Lumps made by processing of the Solid Waste shall be sold/disposed to the genuine end users and a record of the same shall be maintained.
31. The inert waste remaining after the processing of the Solid Waste shall be disposed in the land fill and the record for the same shall be provided and shall be made available to the authorized officers of the MPPCB.
32. The MP Pollution Control Board may, at any time, revoke any of the conditions applicable under the authorization and shall communicate the same in writing.
33. Any violation of the provision of the Solid Waste Management Rules, 2016 will attract the penal provisions of Environment (Protection) Act, 1986 (29 of 1986).

GENERAL CONDITIONS:

1. The non hazardous solid waste arresting in the unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Bottom ash wet	6132.240 MT	Re-Use/Sale to M.P. Pollution Control Board's authorized party
MSW	4000 MT	
Boiler Fly ash	270 MT	

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- e. To sample at reasonable times any discharge or pollutants.

3. This consent & authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. The SWPTDF management shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional.

6. This consent is granted in respect of Water pollution control Act 1974, Air Pollution Control act, 1981, Authorization Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016. and Authorization under the provisions of Solid waste management rules, 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent & authorization fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorization.

9. The SWPTDF management shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. The SWPTDF management shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- (a) Violation of any terms and conditions of this Consent.
- (b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the SWPTDF management.

14. The SWPTDF management shall also monitor the treated wastewater flow and report the same online through xgn regularly.

15. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN regularly.

16. Ambient air quality at the boundary of the SWPTDF premises shall be monitored and reported to the Board online through XGN regularly.

17. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month.

18. **The SWPTDF management shall conduct Environmental Audit for FY 2025-26 and submit Environmental Audit Report for FY 2025-26 from NABET accredited consultant till 30/09/2026. The same practice shall be followed for coming years regarding environmental audit report before September of preceding year with environmental statement.**

19. The Facility Operator shall install adequate fire- fighting equipment.

Consent No:AWHS-64040

292 The SWPTDF shall comply with the direction/guidelines issued time to time by MoEF&CC, CPCB, MPPCB and various courts/NGT. 24

21. The SWPTDF shall maintain details of MSW received and disposed in record register and report monthly to Board online.
22. The SWPTDF shall maintain ETP, STP and Leachate treatment system properly along with the logbook of ETP/STP operation.
23. The SWPTDF shall use segregated waste and RDF to comply with the provisions of SWM Rules, 2016.
24. The PP shall ensure compliance with all provisions of the Solid Waste Management Rules, 2026, which will come into force with effect from 1st April 2026, as notified by the Ministry of Environment, Forest & Climate Change (MoEF&CC), New Delhi, vide Notification No. S.O. 388(E) dated 27th January 2026.
25. The PP shall ensure that only segregated waste is received from the local bodies and that only wet waste is utilized for processing.
26. PP shall dispose off Bottom Ash and Fly Ash in low-lying area / abandoned mine and obtain permission from competent authority.
27. Non recyclable waste having calorific value of 1500 K/cal/kg or more shall not be disposed of on landfills and shall only be utilized for generating energy either or through refuse derived fuel or by giving away as feed stock for preparing refuse derived fuel.
28. High calorific wastes shall be used for co-processing in cement or thermal power plants.
29. PP shall obtain and maintain a valid EPR registration under PWM rules, 2016 from CPCB portal.
30. The operator of every waste processing facility (WtE) shall register with the local body through the centralized online portal.

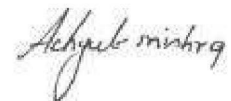
Advisory Conditions:-

1. The SWPTDF management shall obtain NOC from CGWA for extraction of Ground water and PP shall ensure renewal of NOC from time to time.
2. The management shall install Digital Water meter with digital flow recording facilities for measurement of ground water consumption and provide its connectivity with server of Environment Surveillance Centre, M P Pollution Control Board Bhopal for remote surveillance.
3. The management shall provide Rain water harvesting for ground water conservation and recycle treated waste water for plantation and flushing in consultation with expert agency if find suitable).
4. Potable drinking water shall be used for drinking purposes only.
5. Appropriate legal action shall be initiated in case of violation of above mentioned conditions by the competent authority.

Renewal of Consent as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981, Authorization under Hazardous and other Waste (Management & Transboundary Movement) Rules, 2016 and Authorization under Solid waste management Rules, 2016 is granted to your SWPTDF subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent and authorization. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

By the order of Chairman, MPPCB



ACHYUT ANAND MISHRA
Member Secretary



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # D14R6PY8S8

Consent No:AWHS-64040

🏠 H-35/3, Connaught Place, New Delhi - 110001
🌐 www.kundangreenenergy.com
☎ +91 11 6909 6666
✉ info@kundangreenenergy.com / cs@kundangroup.com


**KUNDAN
GREEN ENERGY**

Date: 06/04/2026

To Whom It May Concern

This is to certify that Jabalpur MSW Pvt. Ltd. has processed entire quantity of waste received at waste to energy plant during the plant overhauling period between October 2025 and January 2026. At present no waste received during the overhauling period remains unprocessed.



Authorized Signatory

Jabalpur MSW Private Limited

Project Site : Khasara No 375, 376 & 379, Village Kathonda, District Jabalpur, Police Station Marhotal Post Office Vijay Nagar PIN 482002
CIN U90001DL2013PTC247509



photograph post clearance



Report on various IEC activities carried out for awareness regarding source segregation

Sr. No.	Title	Location	Date of Activity
1	Source Segregation: Home Composting Awareness Activity Targeted campaigns with specific stakeholders	Zone 12 Ward 52 Residential Area	Sep 26,2025
2	Source Segregation: Waste Management in School :Painting and Chitrakala Pratiyogita School Premises Free From litter and visibly Clean	Model High School (Zone 11)	Sep 29,2025
3	Source Segregation: Clean Office Campaign - Massive Cleanliness Campaign and Shramdan	Work Shop Nagar Nigam	Oct 12,2025
4	Source Segregation: E-Waste (Electronic Waste) Public Awareness Campaign	Nagar Nigam Girls School Ghamapur	Oct 11,2025
5	Source Segregation: E-Waste (Electronic Waste) Public Awareness Campaign Clean Office Campaign	Divisional Office 11	Oct 10,2025
6	E-Waste (Electronic Waste) Public Awareness Campaign Clean Office Campaign	Iccc, Chandal Bhata	Oct 10,2025
7	Source Segregation: Targeted campaigns with specific With All the school of Nagar nigam Jabalpur	Manas Bhawan Auditorium Hall Zone 13	Nov 13,2025
8	Source Segregation: Targeted campaigns with specific stakeholders With the Help of Nukkad Natak	Zone 16 Ward 56 Ghasiya Basti,	Nov 13,2025
9	Source Segregation and E waste Awareness Abhiyan	Sambhag 9	Nov 08,2025
10	Source Segregation: Meeting of the Market Association	Manas Bhawan	Nov 07,2025
11	Source Segregation: Targeted campaigns with specific Wirh School Students	Nachiketa H S School Zone 13	Nov 06,2025
12	Source Segregation: Targeted campaigns with specific stakeholders.	Baznamath Welfare Society Zone 1	Nov 03,2025
13	Waste Segregation Campaign	Zone 12 Harijan Basti	Dec 29,2025
14	Five-Way Segregation	Zone 2 , Ward 19 Kamla Nehru	Dec 27,2025
15	Source Segregation Activity with door to door vehicle	Zone 2	Dec 26,2025
16	Source Segregation: Targeted campaigns with specific stakeholders.	Knachan Parisar Sambhag 13	Dec 22,2025
17	Source Segregation: Targeted campaigns with specific stakeholders.	Zone 4 Residential Area	Dec 18,2025
18	Source Segregation: Targeted campaigns with specific stakeholders.	Hari Singh Gour Residentail Area Zone 13	Dec 16,2025
19	Feedback Foundation Training Delivery:Training of ground staff:Best Practices in Sanitary Disposal	Manas Bhawan Chota Hall Zone 13	Dec 06,2025
20	Source Segregation: Targeted campaigns with specific stakeholders Hara geela neela sukha abhiyaan	Khermai Mandir And Manas Bhawan Area (Zone 13)	Dec 05,2025
21	Meeting With RWA	Manas Bhawan	Dec 02,2025
22	hara geela sukha neela Abhiyaan Source Segregation gatividhi	Zone 5 Ramnagar Residential Area	Dec 02,2025
23	Hara Geela Sukha Neela Abhiyaan Source Segregation Awaness Program	Sanjeevani Nagar	Dec 01,2025
24	Source Segregation: Waste Segregation at Source: Campaign with Targeted Stakeholders	All 16 Zone	Jun 09,2025

25	Waste Segregation at Source: Campaign with Targeted Stakeholders"	All 16 Zone	Jun 01,2025
26	Source Segregation: Waste Management in School Cleanliness and Awareness Drive in School and Are School Premises Free From litter and visibly Clean?	Government Ayurvedic College, Jabalpur. Zone 3 Gourighat	Jun 01,2025
27	Source Segregation: Waste Management in School Does the school have separate dustbins with lid and with specific color for disposal of sanitary waste in the toilets?	Little World And Christ Church School Zone 13 Bhawartal	Jan 20,2026
28	Waste Management in School Does the school have separate dustbins with lid and with specific color for disposal of sanitary waste in the toilets?	Little World And Christ Church School Zone 13 Bhawartal	Jan 20,2026
29	Source Segregation: Har Dukan Dustbin Abhiyan	Zone 12 Belbag Thana	Jan 19,2026
30	Source Segregation: Cleanliness Awareness in School	Bhawartaal Gardan	Jan 19,2026
31	Source Segregation: Har Dukan Dustbin Abhiyan	Zone 12 Belbag Thana	Jan 19,2026
32	Cleanliness Awareness in School	Bhawartaal Gardan	Jan 19,2026
33	Source Segregation: Targeted campaigns with specific stakeholders.	Zone 1 Jasuja City Phase-3	Jan 09,2026
34	Source Segregation: Targeted campaigns with specific stakeholders.	Zone 1 Jasuja City Phase-3	Jan 09,2026
35	Source Segregation: Targeted campaigns with specific stakeholders.	Zone 7 Jabalpur Public School	Jan 01,2026
36	Source Segregation: Targeted campaigns with specific stakeholders.	Zone 7 Jabalpur Public School	Jan 01,2026
37	Source Segregation Activity	Mpeb Colony	Feb 26,2026
38	Source Segregation Activity	Mpeb Colony	Feb 26,2026
39	waste collection, segregation into five categories	Ganjipura	Feb 24,2026
40	waste collection, segregation into five categories	Ganjipura	Feb 24,2026
41	Source Segregation: Har Dukaan Dastbin Abhiyaan Commercial Area	Choti Line Pthatak Se Badariya Tiraha And Katanga Tiraha	Feb 23,2026
42	Source Segregation: Har Dukaan Dastbin Abhiyaan Commercial Area	Choti Line Pthatak Se Badariya Tiraha And Katanga Tiraha	Feb 23,2026
43	Source Segregation: Waste Management in School Cleanliness in School, Are School Premises Free From litter and visibly Clean?	Zone 13 Nachiketa School	Feb 12,2026
44	Source Segregation: Waste Management in School Cleanliness in School, Are School Premises Free From litter and visibly Clean?	Zone 13 Nachiketa School	Feb 12,2026
45	Waste Management in School Swachhta ki Pathshala Cleanliness Activity in School	Shaskiy Ekikrat School Zone 11 Ward 43	Feb 08,2026
46	Waste Management in School Swachhta ki Pathshala Cleanliness Activity in School	Shaskiy Ekikrat School Zone 11 Ward 43	Feb 08,2026
47	Cleanliness in School(Swachhta ki Pathshala)	Near Zone 13	Feb 05,2026
48	Cleanliness in School(Swachhta ki Pathshala)	Near Zone 13	Feb 05,2026
49	Waste to Wonder Park Establishment	Zone 6 Ward 30 Near Deendayal Uppadhyay Isbt	Feb 04,2026
50	Waste to Wonder Park Establishment	Zone 6 Ward 30 Near Deendayal Uppadhyay Isbt	Feb 04,2026
51	Source Segregation and Anti-littering: Measured by the percentage of market and commercial areas reached.	Division No. 01, Ward No. 06 (Indira Gandhi Ward).	Mar 24,2026

52	Waste Source Segregation: Management in School Does the school have separate dustbins with lid and with specific color for disposal of sanitary waste in the toilets?	Zone No.: 07 Ward No.: 60 (Nirmal Chand Jain Ward) Location: Children Palace School, Teen Puliya	Mar 24,2026
53	Source Segregation: Waste Management in School Active separation of biodegradable (wet) and non-biodegradable (dry) waste prior to municipal collection.	One No.: 07 Ward No.: 60 (Nirmal Chand Jain Ward) Location: Children Palace School, Teen Puliya	Mar 24,2026
54	Source Segregation and Anti-littering: Measured by the percentage of market and commercial areas reached.	Division No. 01, Ward No. 06 (Indira Gandhi Ward).	Mar 24,2026
55	Source Segregation: Waste Management in School Does the school have separate dustbins with lid and with specific color for disposal of sanitary waste in the toilets?	Zone No.: 07 Ward No.: 60 (Nirmal Chand Jain Ward) Location: Children Palace School, Teen Puliya	Mar 24,2026
56	Source Segregation: Waste Management in School Active separation of biodegradable (wet) and non-biodegradable (dry) waste prior to municipal collection.	One No.: 07 Ward No.: 60 (Nirmal Chand Jain Ward) Location: Children Palace School, Teen Puliya	Mar 24,2026
57	Source Segregation and Home Composting	Ward 29, Zone 06 Aatmnirbhar Ward	Mar 23,2026
58	Waste Management in School Provision of individual litter bins in every classroom for waste collection.	Anushree Narsing College Zone 6 Ward 30	Mar 23,2026
59	Source Segregation: Waste Management in School Provision of individual litter bins in every classroom for waste Provision of twin bins (wet/dry) with clear signage in common areas, canteens, and other key locations. collection.	Division: 11 Ward No: 65 (Mahakoshal College, Civil Line)	Mar 23,2026
60	Source Segregation and Home Composting	Ward 29, Zone 06 Aatmnirbhar Ward	Mar 23,2026
61	Source Segregation: Waste Management in School Provision of individual litter bins in every classroom for waste collection.	Anushree Narsing College Zone 6 Ward 30	Mar 23,2026
62	Source Segregation: Waste Management in School Provision of individual litter bins in every classroom for waste Provision of twin bins (wet/dry) with clear signage in common areas, canteens, and other key locations. collection.	Division: 11 Ward No: 65 (Mahakoshal College, Civil Line)	Mar 23,2026
63	Anti-littering: and Source Segregation Activity in market and commercial areas.	Zone 09 Ward 46 Kanchghar Chowk	Mar 21,2026
64	Source Segregation: Targeted campaigns with specific stakeholders. and Anti-littering: Measured by the percentage of market and commercial areas reached.	All 16 Zone	Mar 21,2026
65	Anti-littering: and Source Segregation Activity in market and commercial areas.	Zone 09 Ward 46 Kanchghar Chowk	Mar 21,2026
66	Source Segregation: Targeted campaigns with specific stakeholders. and Anti-littering: Measured by the percentage of market and commercial areas reached.	All 16 Zone	Mar 21,2026
67	Anti-littering and Source Segregation	All 16 Zone	Mar 14,2026
68	Anti-littering and Source Segregation	All 16 Zone	Mar 14,2026



स्त्रोत प्रथक्करण अभियान



पांच रंग, पांच संकल्प - स्वच्छ संस्थान का
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GARBAGE FREE CITY
STAR RATING



स्वच्छ
सर्वेक्षण
2025-26



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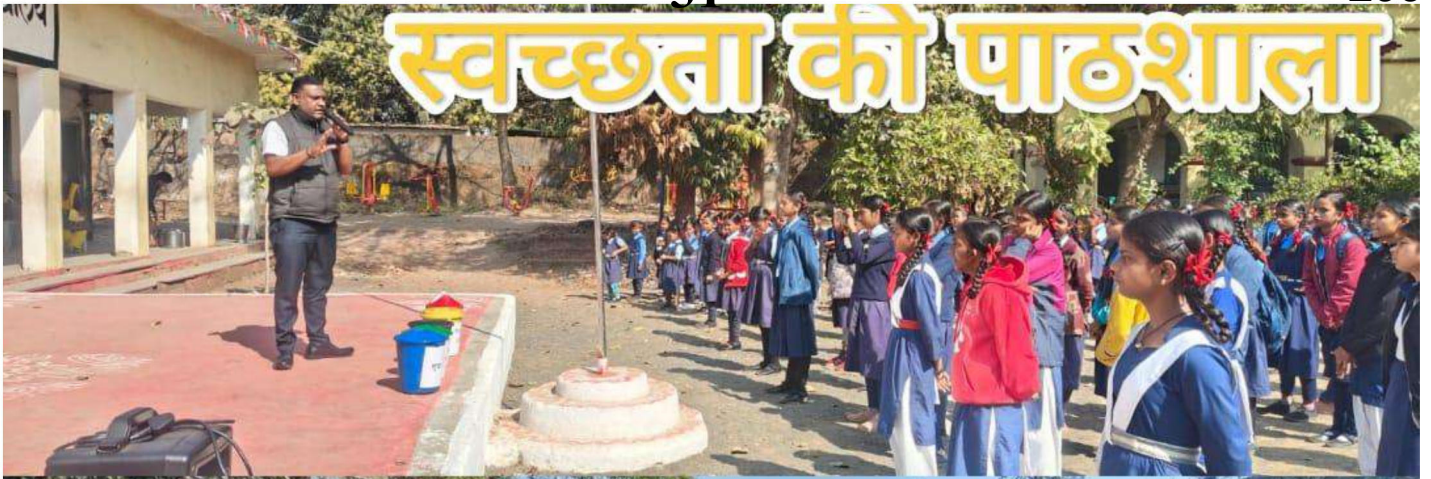


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स्वच्छता की पाठशाला





Pre-finalization of the Project Components under Component 1 of CITIIS 2.0

K-14011/05/2026-CITIIS2.0
Government of India
Ministry of Housing and Urban Affairs

First Floor, Sankalp Bhawan,
 K.G. Marg, New Delhi-110001
 Dated the 21st April, 2026

To

Sh. Arvind Shah,
 Chief Executive Officer (CEO),
 Jabalpur Smart City Limited,
 Jabalpur, Madhya Pradesh

Subject: Pre-finalization of the Project Components under Component 1 of CITIIS 2.0 Programme for completing maturation phase deliverables- reg.

Sir,

With reference to Jabalpur Smart City Limited's proposal under Component-I of CITIIS 2.0 programme, I am directed to convey the approval on the part A of the project components for completing maturation phase deliverables, as under:

Part A: Infrastructure

S.No	Identified Components under CITIIS 2.0	Tentative Budget (INR Cr.)
1.	CBG Plant – 100 TPD (VGF Model to be considered)	08.12
2.	Construction & automation of 2 new Mechanized Transfer Stations (Capacity- 48 TPD x2)	9.0
3.	CNG Tipper Vehicle for Primary Collection – 70 nos.	8.12
4.	CNG Vehicles for Street Sweeping Waste collection - 32 nos.	3.71
5.	Automation of 3 Existing Mechanized Transfer Stations (Capacity- 72 Tonne x1, 48 Tonne x1, 36Tonne x1)	1.50
6.	2 Decentralized MRFs (25x2=50 TPD) at GTS locations	8.00
7.	Monitoring (integrated Dashboard development along with IOT sensors, Connectivity, cloud, server, CCTV)	4.50
8.	Mechanization of Existing 50 TPD C&D Plant	0.50
9.	Maturation Phase Deliverable, Consultancy Fee for DPR, E&S Screening	4.98
	Total	48.43

2. In principle approval is also communicated of the following project components under part B, subject to city submitting detailed action plan:

Part B: Capacity Building and IEC

S.No	Identified Components under CITIIS 2.0	Tentative Budget (INR Cr.)
1.	Communication & Outreach activities	3.56
2.	Capacity Building Expenses and HR Expenses	4.98
	Total	8.54

Contd.....

-2-

3. It is also requested to submit a detailed plan of activities for a key area/precinct to be taken up under high footfall area interventions. The plan should clearly outline the specific activities, timelines, and responsibilities for implementation. The focus should be on visible cleanliness with process interventions.

Part C: Visible Cleanliness Initiative at high footfall areas

S.No	Identified Components under CITIIS 2.0	Tentative Budget (INR Cr.)
I.	Activities for visible cleanliness at high footfall areas	25
	Total	25

4. This issues with the approval of Competent Authority.

Yours faithfully,



(Vivek Kumar)
Joint Director

Copy to:

1. Shri Sanjay Dubey, Principal Secretary, Urban Development & Housing Department, Govt of Madhya Pradesh, Room No. 327, MP Mantralaya, Bhopal, Madhya Pradesh- 462001
2. Shri Shishir Ghemawat, State Mission Director, SBM (Urban), Madhya Pradesh
3. Shri Sourabh Manuja, Program coordinator and Team Lead, PMU, CITIIS 2.0

WTE Agreement: Concession Period

- (vii) To incorporate a SPV and assign to such SPV all rights and obligations under this Agreement and RFP Document.
- (b) Without prejudice to the generality of the foregoing clause, the Developer shall have the right to Develop the Project and Project Facilities using such technologies that it considers suitable and commercially viable for Development of the Project, in accordance with the terms of this Agreement after taking approval from the Madhya Pradesh Pollution Control Board. The Developer shall also have the right to modify, adopt, upgrade or change the technology, from time to time, based on actual operations of the Project Facilities and the requirement of the Project after taking statutory approvals.

2.3 Concession Period

The Concession is hereby granted for the period of 20 years commencing from the COD until the Termination date (the "Concession Period") during which the Developer is authorised to commercially operate the Project in accordance with the provisions hereof.

2.4 Renewal of Concession

JMC may agree to renew or extend the Concession after the expiry of the Concession Period, for such period as the Parties may mutually agree on such terms and conditions as mutually agreed upon. However any such extension shall be co-terminus with the term of the Lease Agreement or the extension/renewal thereof.

2.5 Carbon Credits

The Carbon Credits derived from the Development of the Project shall be used by Developer at its sole discretion and as it may deem appropriate and beneficial.

The Developer will be entitled to enjoy, use, sell or transfer any benefits, of any nature arising in the present and/or in future, including but not restricted to certified emission reductions, verified emission reductions and any other emission reduction unit issued pursuant to any Article of the Kyoto Protocol, 1997 and all other related documents or any grants, financial aid, financial assistance, technical assistance, Tax exemptions, fiscal or other incentives or preferential treatment arising, in the present or in the future, from any protocol, treaty and/or decisions of any international and/or national bodies obtained by the Project and/or the Developer for reducing or avoiding the emissions of green house gasses or pursuant to other environmentally efficient activities being carried out by the Developer in relation to the Project or otherwise.

The Developer will make all arrangements for registration, validation, verification and selling the certified emission reductions and shall derive all the benefits resulting from the CDM. All the cost associated in availing and utilizing the Carbon Credits CDM shall be borne by the Developer and all the revenue shall accrue to the benefit of the Developer. JMC will extend their full cooperation and will provide the required documents/certificate to the Developer for obtaining and utilizing the Carbon Credits.


Commissioner
Municipal Corporation
JABALPUR

11



(24)

delivered MSW at the Receipt Point, of a quantity that shall not be less than the Assured Waste Quantity for processing as stipulated above.

- (b) The Jabalpur Municipal Corporation shall supply the un-segregated garbage minimum 450 MT (+/-) 10% at the plant site free of cost, regularly with a maximum overall gap of 15 days (not continuous) in a calendar year with an annual incremental increase as detailed in the RFP document at the Project Site free of any cost, levies, etc. However in case of any further disruption in delivery of the said garbage quantity by the JMC or if there is any other reason whatsoever on the part of the JMC to deliver the requisite quantity of MSW, then in that case, the Developer shall be entitled to get the operating and maintenance cost incurred on the Project Facilities for non-treatment of MSW which amount shall be determined mutually before the signing of concession agreement. The developer shall provide details of such O&M charges to the JMC. There shall be no development charges with respect to land and building present and future are waived.
- (c) Developer shall construct, operate and maintain Weighbridge at the Project Site/ Project Facility each of which should have video surveillance, a server room, an electronic display unit and technology so as to enable the Weighbridges to comply with the requirement of Schedule VIII, with duly calibrated weighbridge having the maximum possible accuracy, to carry out the following operations:
- (i) weigh the MSW delivery trucks, take the dimensions of the delivery trucks, and determine the weight of the consignment.
 - (ii) generate and maintain an electronic data base for each delivery and provide a print out of the specifications and details for each consignment, as stated in sub-clause (i) above (such print out is hereinafter referred to as ("Daily Weighment Sheet").
 - (iv) The Weighbridge/s installed under this Concession shall be operated and maintained by Developer.
 - (v) Each consignment shall be first screened and weighed at the Weighbridge. JMC shall provide the weight and registration number of each empty delivery truck, in order to enable the due operation of the Weighbridge. JMC shall also provide the details of ward from where the wastes are being transported through each of the vehicle.
- (d) JMC undertakes that it shall depute a responsible person from JMC ("JMC Representative") to monitor the operations of the Weighbridge. It is hereby clarified that it is JMC's obligation to ensure that such person is present to monitor the operation of the Weighbridge and shall at all times abide by the safety requirements on the Site. JMC hereby undertakes that it shall not dispute the Daily Weighment Sheet on the ground that the JMC Representative was not present to monitor the operations of the Weighbridge.
- (e) The Weighbridge shall be monitored and inspected daily by the Developer to ensure its accuracy and any errors shall be rectified


Municipal Corporation
JABALPUR

16



Details of overhauling works carried out at WTE

H-35/3, Connaught Place, New Delhi - 110001
 www.kundangreenenergy.com
 +91 11 6909 6666
 info@kundangreenenergy.com / cs@kundangroup.com



Date: 06/04/2026

Overhauling works carried out at WTE

Sn	Boiler	-	Approx INR CR
a	Refractory	complete refractory brick lining and castable work required.	2.5
b	super heater tube bundle	tube changing work required	3.5
c	Boiler feed pump	Boiler feed pump 1 over hauling work required.	0.35
d	Grate	complete overhauling and Grate alignment required.	1.25
e	Id fan	one set new impeller required.	0.4
f	Boiler pass	Boiler 2nd pass and other furnace side & ID duct , Grate hopper & FGT Hopper Leakage & insulation work	0.65
g	Boiler drain and duct	line and duct repairing and insulation work required.	3
h	BAE	belt replacement required and hopper repairing work.	0.4
i	Damper	all damper repairing required.	0.4
j	Burner	burner system line cable repairing and pump repairing required.	0.35
k	GRC	GRC gear box and chain required	0.65
l	bellow	Eco outlet duct & ID discharge duct expansion bellow required	0.2
m	soot blower	some soot blower lance tube gear box and overhauling required.	0.45
n	Scaph	Scaph coil changing work.	0.35
o	Deaerator	Deaerator spray separator plate fabrication & erection work to be done	0.35
2	Acc		
a	Acc gear box	Two new gear box required	0.75
b	Acc fins	ACC Replacement required by c-doctor India ltd.	3
c	ACC blade & casing	3 set fan blade & casing replacement required.	0.25
d	ACC water spray system	rcc tank required for fins cooling water spray system.	
3	TG Set		
a	Turbine overhauling	complete overhauling from siemens person required.	2.5
b	Generator inspection	complete inspection required from tdps person.	1.25
c			
4	FGCS		
a	Beg filter	FGT beg filter changing work required.	0.65

Jabalpur MSW Private Limited

Project Site : Khasara No 375, 376 & 379, Village : Kathonda, District : Jabalpur, Police Station : Marhotal Post Office : Vijay Nagar PIN : 481002
 CIN : U90001DL2013PTC247509

🏠 H-35/3, Connaught Place, New Delhi - 110001

🌐 www.kundangreenenergy.com

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**KUNDAN
GREEN ENERGY**

b	inclined conveyer	Inclined conveyer drag chain with sprocket required	0.55
c	inclined conveyer	inclined conveyer modification required.	0.23
d	lime and carbon dosing system	repairing wok required and structure sheet repairing work required.	0.27
e	Stack	civil work and stairs repairing work	0.35
5	Waste crane		
a	Grab crane	Grab crane two hydraulic pump & two set poppet valve with hose pipe	0.75
b	Grab crane	grab crane figure modification required and spare grab repairing required.	0.35
6	Electrical		
a	Power and Aux transformer and motors	overhauling work required.	0.25
7	Instrument		
a	Dcs & field Plc	spare card required	0.35
b	Air compressor	both compressor overhauling required from kirloskar service.	0.75
8	WTP & Pump house	overhauling work required.	0.25
9	Preprocessing Unit	02 New Shed Trommel Ballistic Separator Unit, Conveyer Belt Unit	6
		G Total INR In Cr.	33.3



Authorized Signatory

Jabalpur MSW Private Limited

Project Site : Khasara No 375, 376 & 379, Village Kathonda, District Jabalpur Police Station, Marhota Post Office, Vijay Nagar PIN 482002
CIN U90001DL2013PTC247509

Pre-processing unit photographs



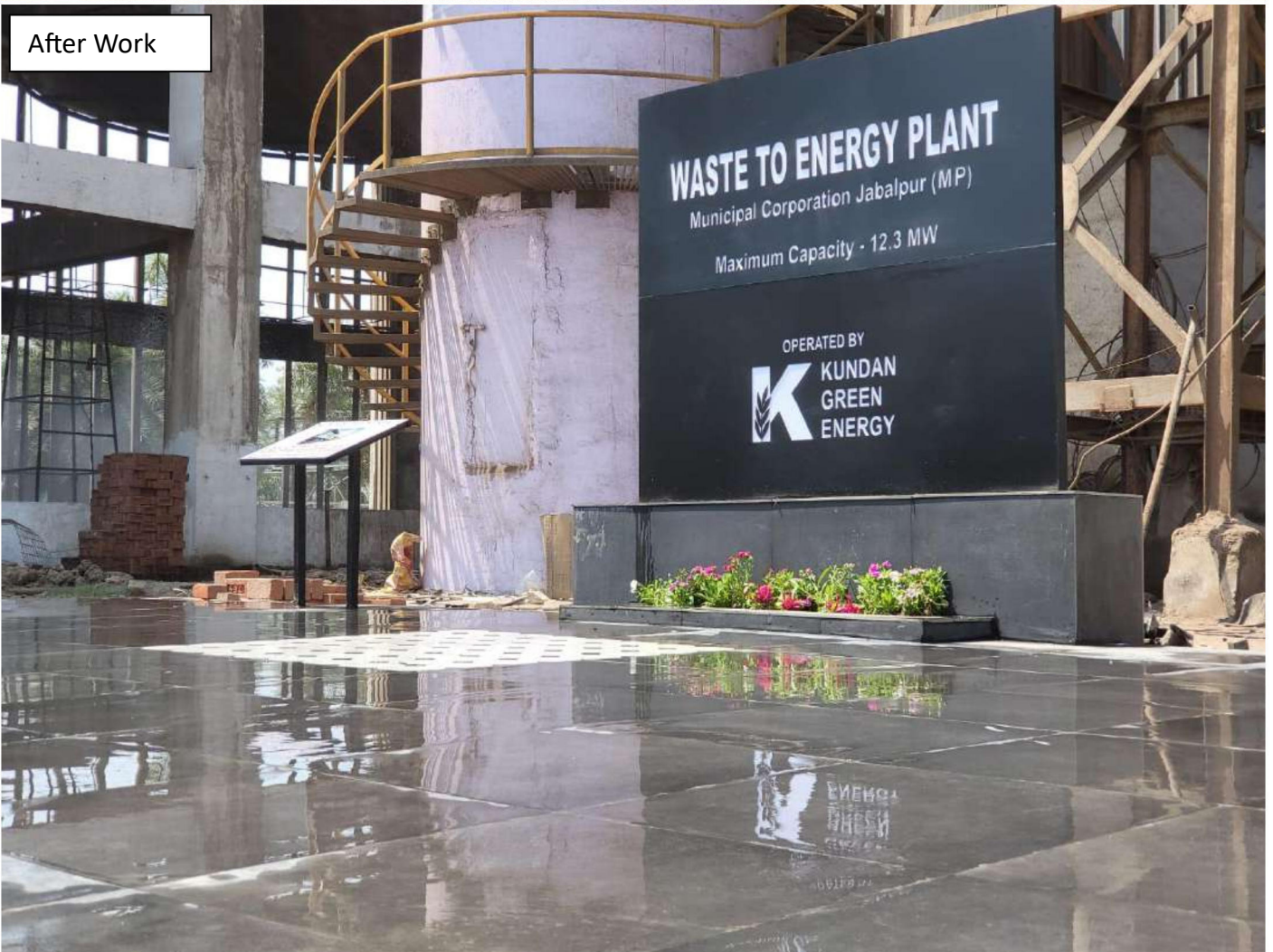
WTE plant painting work







During Work



After Work



Undertaking from Jabalpur MSW Private Limited for the utilization of fly and bottom ash

 H-35/3, Connaught Place, New Delhi - 110001
 www.kundangreenenergy.com
 +91 11 6909 6666
 info@kundangreenenergy.com / cs@kundangroup.com


**KUNDAN
GREEN ENERGY**

Date: 06/04/2026

Declaration

This is to certify that the Waste to Energy Plant, Kathonda has scientifically managed all by-products generated during the processing of Municipal Solid Waste (MSW) for the period January 2026 to March 2026.

1. Bottom Ash Disposal:
 - All bottom ash generated from the WTE plant has been disposed of at the scientific landfill located behind the Waste to Energy Plant.
 - The total quantity of bottom ash disposed of during January 2026 to March 2026 is 10600.43 Metric Ton (MT).
2. Fly Ash Utilization:
 - All fly ash generated from the WTE plant is sent to the C&D Plant (Paver block and Brick Manufacturer) near the WTE plant.
 - The C&D Plant utilizes fly ash in the manufacturing of ash bricks and paver blocks.
 - The total quantity of fly ash supplied to the C&D Plant from January 2026 to March 2026 is 1314.67 Metric Ton (MT).
3. Monthly Log of MSW Fuel Consumption and By-Product Generation (April 2024 – July 2025):

Month	MSW Fuel Consumption (In MT)	Bottom Ash Generated (In MT)	Fly Ash Generated (In MT)
Jan-26	19058	2955.90	364.01
Feb-26	22963	3637.34	450.07
Mar-26	25155	4007.19	500.58
Total	67176	10600.43	1314.67

We hereby declare that the disposal and utilization of bottom ash and fly ash are carried out in compliance with prescribed environmental and scientific norms.



Jabalpur MSW Private Limited

Project Site : Khasara No 375, 376 & 379, Village Kathonda, District Jabalpur, Police Station, Marhotal Post Office, Vijay Nagar PIN 481002
 CIN U90001DL2013PTC247509

Work completion certificate of Ranital Site-Phase 1



Jabalpur Smart City Limited (JSCL)

ManasBhavan Wright Town, Jabalpur, M.P-482001, www.jscljabalpur.org.
Contact: admin@jsjcljabalpur.org, ce@jscl@mpurban.gov.in Mob 7611136800

Ref. no JSCL/2022-2023/1465

Date: 28/11/2022

WORK COMPLETION CERTIFICATE

1	Name of work/project & Location	"Mining of Legacy Waste and Recovery of Land at the Ranital Dumping Ground, Jabalpur on Build Operate and Transfer Basis" project under JSCL.
2	Name of Agency	M/s Pradeep Hanumant Jadhav (M/s P H Jadhav) in Jv with M/s HydroIndia Engineering Consultants
3	Description of contract such as :	Mining of Legacy Waste and Recovery of Land
	i) Technology	
	ii) Processing Capacity (TPD)	1000 TPD
	iii) Bio remediation qty of legacy waste as per RFP	150000 MT
	iv) Revised additional Bio remediation qty of legacy waste	36000 MT
	Total Bio remediation qty of legacy waste	186000 MT
	➤ Quantity of Enriched Soil disposal	39627 MT
	➤ Quantity of Stone disposal	30075 MT
	➤ Quantity of stone under 35mm disposal	104874 MT
	➤ Quantity of RDF co-processed/disposed to cement plant/waste to energy etc.	11424 MT
4 i)	Agreement No./Work Order No	JSCL/2021/161 on dated 22-02-2021
ii)	Revised additional quantity order No.	JSCL/2022/462 on dated 04-04-2022
5 i)	Tender Cost INR	9.66 Cr
ii)	Revised Tender Cost INR	11.97 Cr
iii)	Completion Amount INR	11.97 Cr
6	Date of Start (Work order date)	22-02-2021
7 i)	Date of Completion as per RFP	21-02-2022
ii)	Revised date of completion	30-06-2022
iii)	Actual date of completion	30-06-2022
8	Amount of compensation levied for delayed in completion, if any	Nil
9	Performance Report	Satisfactory
i)	Quality of Work	Satisfactory
ii)	Financial soundness	Satisfactory
iii)	Technical proficiency	Satisfactory
iv)	Resourcefulness	Satisfactory
v)	General Behavior	Satisfactory

Executive Engineer (Civil)
Jabalpur Smart City Limited

Chief Executive Officer
Jabalpur Smart City Limited

Work completion certificate of Ranital Site-Phase 2



कार्यालय नगर पालिक निगम जबलपुर

Letter No./sw.cell/ 303

Jabalpur Date 12/5/2025

Physical Completion Certificate

NAME OF PROJECT :- Bioremediation of legacy waste site at Ranital Phase-2 under National Clean Air Programme.

NAME OF AGENCY :- M/s. Pradeep Hanumant Jadhav (M/s. P H Jadhav)

LOA NO. :- Letter No -13/D.C./2024 date - 23/12/2024.

AGREEMENT :- No./01015008012025001423 - date-08/01/2025.

WORK ORDER NO :- Letter No -JMC/293- date-15/01/2025.


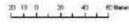
Work Order Quantity	1.62 Lakh Tons Of Legacy Waste.
Work Order Amount	6,67,44,000 /- (Six Crore Sixty Seven Lakh Forty Four Thousand Only.)
Paid Amount (Till Date)	4,43,06,290 /- (WITH DEDUCTION)
Processed & Disposed Quantity (Till Date)	1,62,056.47 Tons
Design, Supply, Installation & Commissioning of Processing Capacity (TPD)	1000 TPD
Bio remediation qty of legacy waste as per RFP	162000 MT
Total Bio remediation qty of legacy waste	162056.57 MT
Quantity of Organic Fraction	84746.33 MT
Quantity of Stone disposal	3644.99 MT
Quantity of Inert disposal	58606.58 MT
Quantity of RDF co-processed/dispced to cement plant/waste to energy etc.	15058.67 MT

s/c

R. S. Jadhav

Executive Engineer
Jabalpur Municipal Corporation
नगर निगम



CLIENT	Jabalpur Smart City Limited, Dist:- Jabalpur	Legend  Total Area of Interest	 
CONTRACTOR	MS P. H. Jadhav		
SURVEYED BY	AERIZONE CREATIVE LABS PVT. LTD.		
NAME OF PROJECT	Scientific Land Reclamation of Jabalpur solid waste dump using Biominning		
NOTE	1) ALL DIMENSION ARE IN METER. 2) AERIAL SURVEY CONDUCTED AS PER SITE BOUNDARIES.		



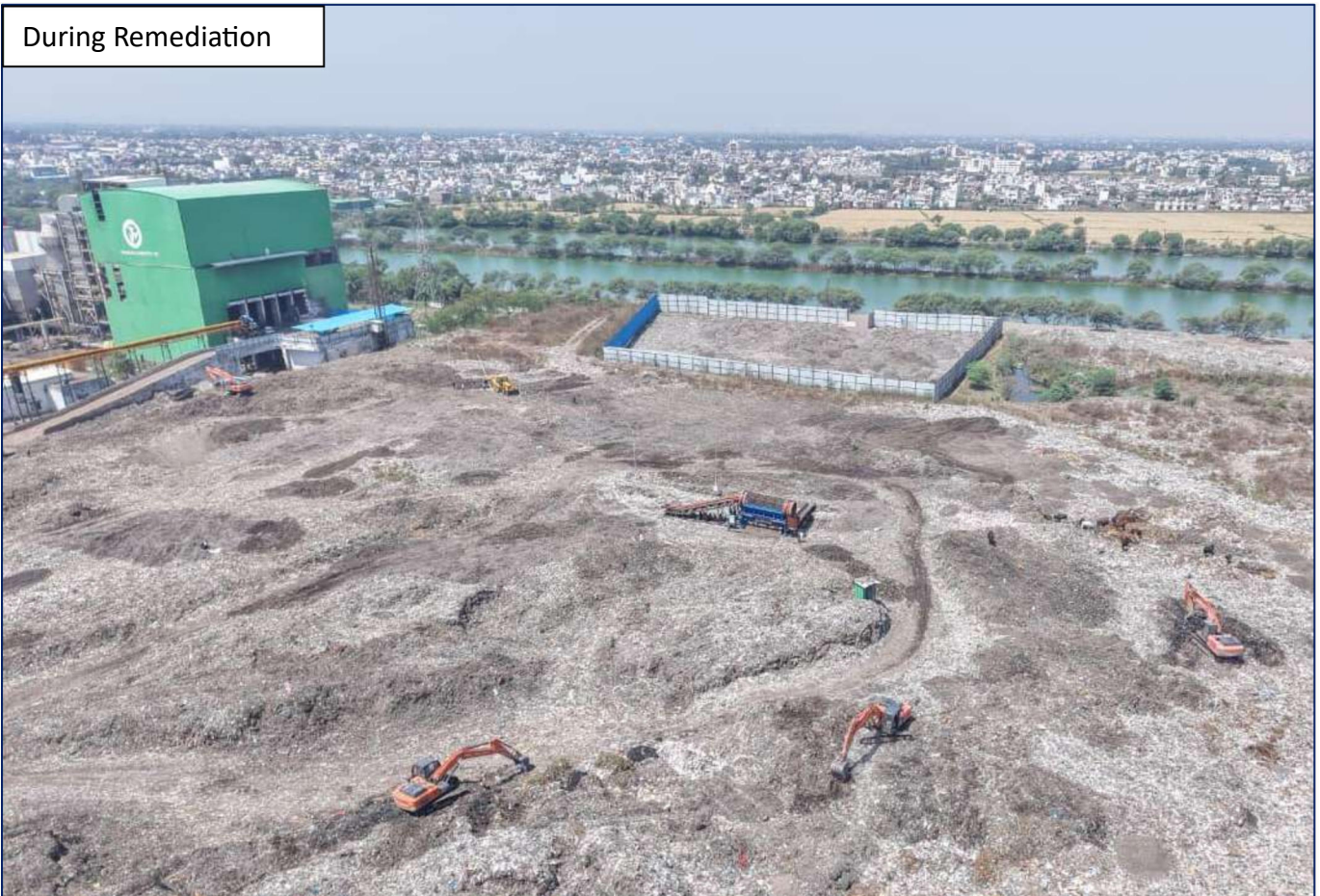
CLIENT	Jabalpur Smart City Limited, Dist:- Jabalpur	Legend  Total Area of Interest	 
CONTRACTOR	MS P. H. Jadhav		
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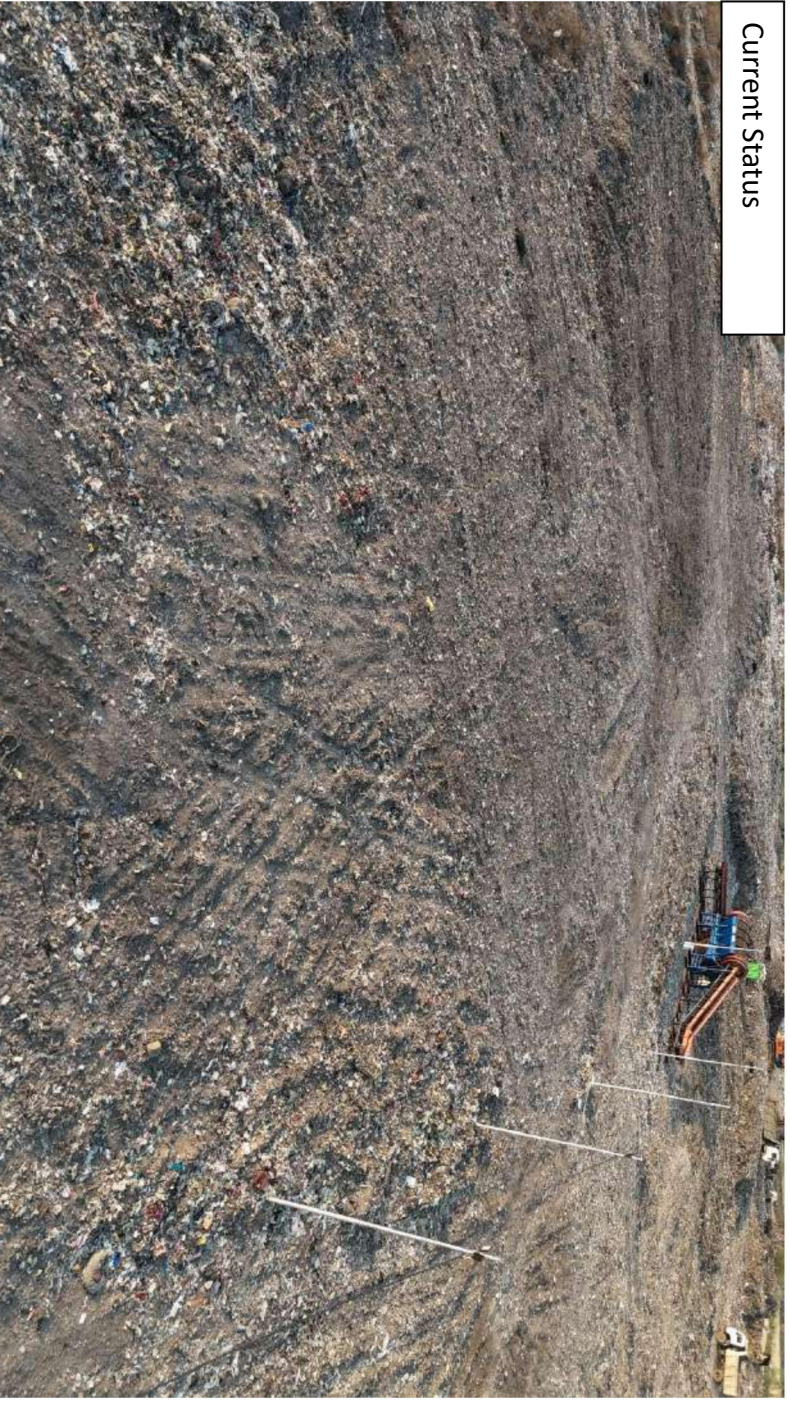
Total Area - 60189.84 sq meter

Before Remediation



During Remediation





Current Status



Current Status

प्रति,

✓ संयुक्त संचालक
नगर तथा ग्राम निवेश
जबलपुर

- विषय :- ग्राम कठौदा में सीवेज ट्रीटमेंट प्लांट एवं ठोस अपशिष्ट लैंड फिल स्तर के "बफर जोन" मापचित्र में संशोधन बाबत ।
- संदर्भ :- आपके पत्र क्रमांक 814/नगानि/12 दिनांक 29.03.2012 एवं मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड क्षेत्रीय कार्यालय जबलपुर का पत्र क्रमांक 1911/क्षे.का.प्र.नि.वो./2012 दिनांक 31.07.2012 पत्र क्रमांक कालोनी सेल/2012-13/216 दिनांक 14.08.2012

संदर्भित पत्रों की छायाप्रति संलग्न प्रेषित है, नगर निगम द्वारा STP एवं ठोस अपशिष्ट लैंड फिल का प्रथम चरण वर्ष 2024 की आवश्यकता अनुसार निर्माण पूर्णकर किया है । वर्ष 2039 हेतु वॉछित भूमि के अधिग्रहण की कार्यवाही प्रचलित है इस भूमि को भी मानचित्र पर दर्शाया गया है । जबलपुर विकास योजना 2021 में STP एवं लैंड फिल साइट की अधिग्रहित भूमि से लगकर "बफर जोन" अंकित किया गया है । उस समय STP एवं लैंड फिल साइट की डिजायन एवं निर्माण नहीं हुआ था । अब STP एवं लैंड फिल साइट का निर्माण हो चुका है एवं प्रस्तावित अर्जन की भूमि भी निश्चित की गई है अतः जबलपुर विकास योजना 2021 के मापचित्र में दर्शाए बफर जोन तदनुसार संशोधित किया जाना आवश्यक प्रतीत होता है ।

मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड द्वारा निर्देशित MSW rules 2000 के अनुसार लैंड फिल साइट से बफर जोन 500 मीटर एवं STP से 200 मीटर की दूरी तक रखा जाना आवश्यक है, जिसे संलग्न मापचित्र में बैंगनी रंग की लाईन से दर्शाया गया है । विकास योजना 2021 में पूर्व दर्शाए बफर जोन को हरे रंग से दर्शाया किया गया है ।

कृपया विकास योजना 2021 के लैंडयूज मैप में संशोधित बफर जोन को अंकित करने हेतु आवश्यक कार्यवाही करें ।

संलग्न :-

असरा मापचित्र पर प्रस्तावित संशोधित बफर जोन सीमा ।

आयुक्त
नगर निगम, जबलपुर

प्रतिलिपि :- सूचनार्थ एवं अग्रिम कार्यवाही हेतु ।

1) संचालक नगर तथा ग्राम निवेश विभाग भोपाल ।

कार्यालय संयुक्त संचालक

नगर तथा ग्राम निवेश,

जिला कार्यालय, जबलपुर

दिनांक 30/7/2014

दिनांक 22-07-14

पृष्ठ संख्या

लक्ष्मी
आयुक्त
नगर निगम, जबलपुर

वर्तमान बांध जोन सीमा प्रस्तावित बांध जोन सीमा अविभाजित भूखंड



[Signature]

Project Manager
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[Signature]
Executive Engineer

बांध अधिकारी
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Site Inspection Photographs

